

MINUTES OF THE MEETING No. 18/09 HELD ON 30.7.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

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The 18/09 meeting of Advance Licensing Committee was held on 30.7.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

Case No. A-75 NC No.18/09 Dated 30.7.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1729 / AM08/DES-IV RLA F.No. 08/24/40/ 213 /AM08 Lic. NO. 0810068931 dt. 12.12.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2004/Ch.II dated 13.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Red BB (Reactive Red 21) (80% dye content)	1 kg.	1. Meta Base Condense	0.470 Kg
		2. H Acid	0.392 Kg
		3. Sodium Nitrite	0.094 Kg
		4. Naphthalene Sulfonate Formaldehyde Condensate (Dispersing Agent)	0.200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-76 NC No.18/09 Dated 30.7.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1311 / AM08/DES-IV RLA F.No. 08/24/40/ 170 /AM08 Lic. NO. 0810067634 dt. 8.10.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2004/Ch.II dated 13.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Amective Blue W3R Reactive Blue W3R	1 kg.	1. Bromamine Acid	0.675 Kg
		2. 2:6 Diamino Mesitylene 4 Sulphonic Acid (M Acid)	0.487 Kg
		3. Copper Bronze Powder	0.040 Kg
		4. 2:3 Dibromopropionyl Chloride	0.320 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-77 NC No.18/08 Dated 30.1.2008	M/s. Britacel Silicons Limited F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1278/AM07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..

Case No. A-78 NC No.18/09 Dated 30.7.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1697 / AM08/DES-IV RLA F.No. 08/24/40/ 208 /AM08 Lic. NO. 0810068874 dt. 7.12.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.8.2008.

Case No. M-195 NC No.18/09 Dated 30.7.08	M/s. Sterling Auxiliaries (P) Ltd, Mumbai F.N. 01/83/50/ 389 / AM07/DES-IV RLA F.No. 03/95/40/279/AM07 Lic. NO. 0310388060 dt. 5.7.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.

Case No. M-196 NC No.18/09 Dated 30.7.08	M/s. Clariant Chemicals (I) Ltd, Mumbai F.N. 01/82/162/109 / AM08/DES-IV RLA F.No.03/94/040/579/AM06 Lic. NO. 0310345339 dt. 30.8.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.8.2008..

Case No. M-197 NC No.18/09 Dated 30.7.08	M/s. Synergy Natural Cares, New Delhi F.N. 01/83/50/ 912 / AM07/DES-IV RLA F.No.05/24/40/641/AM07 Lic. NO. 05010194358 dt. 14.11.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..

Case No. M-198 NC No.18/09 Dated 30.7.08	M/s. Rathi Dye Chem (P) Ltd, Pune F.N. 01/83/50/ 797 / AM05/DES-IV RLA F.No.31/24/40/239/AM05 Lic. NO. 3110019559 dt. 17.2.2005
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as under:

Item of Export	Qty	Item of Import	Qty
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Yellow N01L	1 kg.	1. 1-Phenyl 3 Methyl 5 Pyrazolone (PMP)	0.540 kg.
		2. Primene 81 R (C 12 – C 14 Alkyl Amine)	0.280 kg.

The above norms are fixed insupersession of the norms approved in ALC Meeting No.7/83-ALC-I/2005 dated 18.5.2005 in Case No.15/45/83-ALC-I/2004.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-199 NC No.18/09 Dated 30.7.08	M/s. Technic Mulder (I) Pvt. Ltd, Bangalore F.N. 01/85/50/ 170 / AM07/DES-IV RLA F.No.7/24/40/815/AM07 Lic. NO. 0710048445 dt. 15.11.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 17.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..

Case No. M-200 NC No.18/09 Dated 30.7.08	M/s. Johnson Matthey Catalysts, Mumbai F.N. 01/82/50/ 1015 / AM04/DES-IV RLA F.No.3/24/40/1712/AM04 Lic. NO. 0310239129 dt. 2.12.2003
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2007/Ch.II dated 15.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
5% plantinum on Charcoal Catalyst Type 950	1 kg.	1. Chloroplatinic Acid solution (30% platinum content)	0.167 gms.

		2. Charcoal Powder Type GSX	0.950 gms.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/83-ALC1/2008 MEETING DATE : 30.07.2008

1	Case No.:1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA. Accordingly the case may be re-listed on 27.8.2008.			

	Case No.:2/6/83-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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2	HQ File :01/83/050/00112/AM09/	RLA File :03/95/040/00520/AM06/	Lic.No/Date:0310355071 10.11.2005	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 25.6.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

3	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm/RLA. Accordingly the case may be re-listed on 27.8.2008.			

4	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm/RLA. Accordingly the case may be re-listed on 27.8.2008.			

5	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008.			

6	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008.			

	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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7	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008.			

8	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008.				

9	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008.				

10	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 27.8.2008..				

11	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 27.8.2008..				

	Case No.:11/6/83-ALC1/2008	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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12	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 27.8.2008..				

13	Case No.:16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Added
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008..				

14	Case No.:837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 27.8.2008..				

15	Case No.:968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 27.8.2008..				

16	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 27.8.2008.				

	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
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HQ File :01/83/050/00586/AM08/		RLA File :03/94/040/00245/AM08/		Lic.No/Date:0310432924 18.06.2007		Defer Date:	
17	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/85/2004/Ch.II dated 22.7.2008 and decided to approve this case as under:-						
	Item of Export		Qty	Item of Import		Qty	
	Rhodium trichloride (Rhodium content :39%)		1 kg.	Rhodium Powder		0.401 kg..	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.							

18	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 3.6.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

19	Case No.:152/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

20	Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008			

21	Case No.:40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008			

22	Case No.:41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008			

23	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

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Case No.:155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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25	Case No.: 160/46/83-ALC1/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Deffered
	HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date: 27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 17.6.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

26	Case No.: 10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Deffered
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date: 27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

27	Case No.: 36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Deffered
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date: 27.08.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants accordingly the case may be re-listed on 27.8.2008			

28	Case No.: 168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Deffered
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date: 27.08.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.8.2008.			

29	Case No.: 101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deffered
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date: 27.08.2008

Decision :The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants accordingly the case may be re-listed on 27.8.2008

30	Case No.: 43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).Accordingly the case may be re-listed on 27.8.2008..			

31	Case No.: 8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.3.2008 from the firm and clarification from PC-III. Accordingly the case may be re-listed on 27.8.2008..			

32	Case No.: 16/6/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00126/AM09/	RLA File :03/94/040/00837/AM08/	Lic.No/Date:0310449752 08.11.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 25.6.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008			

33	Case No.: 20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

34	Case No.: 76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:27.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.

35	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.8.2008.			

37	Case No.:72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 27.8.2008..			

	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
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HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dep'tt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

40	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			

41	Item of Export	Qty	Item of Import	Qty
	Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:22/14/83-ALC1/2008	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00392/AM09/	RLA File :03/95/040/00945/AM08/	Lic.No/Date:0310455653 28.12.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

43	Case No.:18/14/83-ALC1/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00388/AM09/	RLA File :09/24/040/00448/AM08/	Lic.No/Date:0910032515 31.12.2007	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

44	Case No.:10/14/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.8.2008..			

45	Case No.:22/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00553/AM09/	RLA File :03/95/040/00824/AM08/	Lic.No/Date:0310457001 08.01.2008	Defer Date:27.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..

46	Case No.:23/14/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00393/AM09/	RLA File :03/94/040/00954/AM08/	Lic.No/Date:0310456998 08.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

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Case No.:15/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/02089/AM08/	RLA File :03/94/040/00967/AM08/	Lic.No/Date:0310456995 08.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:53/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00584/AM09/	RLA File :07/24/040/00705/AM08/	Lic.No/Date:0710055388 10.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

	Case No.:38/18/83-ALC1/2008	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:18/83-ALC1/2008	Status:Case
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49			30.07.2008	Deferred
	HQ File :01/83/050/00569/AM09/	RLA File :03/94/040/00184/AM08/	Lic.No/Date:0310457406 11.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

50	Case No.:13/14/83-ALC1/2008	Party Name:GALA BRUSH LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00383/AM09/	RLA File :03/94/040/01042/AM08/	Lic.No/Date:0310458024 17.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

51	Case No.:44/18/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00575/AM09/	RLA File :03/94/040/01025/AM08/	Lic.No/Date:0310459445 29.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

52	Case No.:8/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00378/AM09/	RLA File :03/94/040/01083/AM08/	Lic.No/Date:0310459530 30.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 27.8.2008..			

53	Case No.:9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 27.8.2008..			

	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE	Meet No/Date:18/83-ALC1/2008	Status:Case
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54		EQUIPMENTS PVT.LTD.,	30.07.2008	Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 27.8.2008.			

55	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

56	Case No.:42/18/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP was present and on the basis of written comments, decided to call for the following information from the firm. 1. Material specification of item of export & import 2. Width of item of import . Accordingly the case may be re-listed on 27.8.2008..			

57	Case No.:16/14/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
	HQ File :01/83/050/00386/AM09/	RLA File :09/24/040/00446/AM08/	Lic.No/Date:0910032846 31.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2008/Ch.II dated 24.7.2008 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
Sodium Bichromate Dihydrate	1 kg.	Chrome Ore	1.122 kg..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 29/14/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00399/AM09/	RLA File :03/94/040/01091/AM08/	Lic.No/Date:0310459848 01.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

59	Case No.: 23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 3.6.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

60	Case No.: 37/18/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00568/AM09/	RLA File :03/94/040/01082/AM08/	Lic.No/Date:0310460311 07.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

61	Case No.: 26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

62	Case No.: 28/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00398/AM09/	RLA File :03/94/040/01148/AM08/	Lic.No/Date:0310461128 14.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

63	Case No.: 64/14/83-ALC1/2008	Party Name:JOCIL LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00434/AM09/	RLA File :09/24/040/00261/AM08/	Lic.No/Date:0910033006 15.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

64	Case No.: 24/14/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00394/AM09/	RLA File :03/94/040/01123/AM08/	Lic.No/Date:0310461489 18.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.8.2008			

65	Case No.: 6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

66	Case No.: 43/18/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00574/AM09/	RLA File :03/94/040/01156/AM08/	Lic.No/Date:0310462215 22.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

67	Case No.: 25/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00395/AM09/	RLA File :03/94/040/01185/AM08/	Lic.No/Date:0310462116 22.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/189/2002/Ch.II dated 20.3.2007 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.: 53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

69	Case No.: 16/18/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00547/AM09/	RLA File :03/95/040/00996/AM07/	Lic.No/Date:0310463013 28.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

70	Case No.: 18/18/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00549/AM09/	RLA File :03/95/040/01443/AM07/	Lic.No/Date:0310463003 28.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

71	Case No.: 19/18/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00550/AM09/	RLA File :03/95/040/01582/AM07/	Lic.No/Date:0310463005 28.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

72	Case No.:57/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00588/AM09/	RLA File :31/24/040/00375/AM08/	Lic.No/Date:3110032883 28.02.2008	Defer Date:27.08.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight & Size of each type of export product 2. Exact specification Import item Accordingly the case may be re-listed on 27..8.2008.			

73	Case No.:58/18/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00589/AM09/	RLA File :31/24/040/00376/AM08/	Lic.No/Date:3110032885 28.02.2008	Defer Date:27.08.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification & material of import item & its weight 2. Size of export product Accordingly the case may be re-listed on 27..8.2008.			

74	Case No.:67/9/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00239/AM09/	RLA File :03/94/040/01219/AM08/	Lic.No/Date:0310463171 28.02.2008	Defer Date:27.08.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 27.8.2008.			

75	Case No.:4/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00268/AM09/	RLA File :10/24/040/00189/AM08/	Lic.No/Date:1010028951 29.02.2008	Defer Date:27.08.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..

76	Case No.:5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

77	Case No.:41/18/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00572/AM09/	RLA File :03/94/040/01230/AM08/	Lic.No/Date:0310464233 10.03.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

78

Case No.:21/18/83-ALC1/2008	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/00552/AM09/	RLA File :03/95/040/01205/AM08/	Lic.No/Date:0310464543 11.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/166/2004/Ch.II dated 21.11.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
<u>Vicatan SU</u> (Synthetic tanning agent) containing Dichynadamide Formaldehyde Resin	1 kg.	1) Dichnadiamide 2) Calcium Lingnosulphonate	0.108 kg. 0.05 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:40/18/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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79	HQ File :01/83/050/00571/AM09/	RLA File :03/94/040/01108/AM08/	Lic.No/Date:0310465631 19.03.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

80	Case No.:1/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00265/AM09/	RLA File :25/24/040/00011/AM08/	Lic.No/Date:2510002058 24.03.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 27.8.2008.				

81	Case No.:2/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00266/AM09/	RLA File :25/24/040/00012/AM08/	Lic.No/Date:2510002059 24.03.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17.3.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.8.2008.				

82	Case No.:17/18/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00548/AM09/	RLA File :03/95/040/01459/AM07/	Lic.No/Date:0310466104 25.03.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

83	Case No.:53/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

	Case No.:20/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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84	HQ File :01/83/050/00551/AM09/	RLA File :03/94/040/01335/AM08/	Lic.No/Date:0310466225 26.03.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..				

85	Case No.:40/14/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00410/AM09/	RLA File :05/24/040/00960/AM08/	Lic.No/Date:0510218632 28.03.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..				

86	Case No.:35/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121 08.04.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

87	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 27.8.2008.				

Case No.:51/14/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/00421/AM09/	RLA File :05/24/040/00020/AM09/	Lic.No/Date:0510219427 17.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/59/2005/Ch.II dated 29.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
KINOX –B 25 blend of(1 Part	1 kg.	1) 2,6 Ditertiary butyl	0.514 kg.

88	Pentraerythrityl - tetrakis-3 [3,5-ditertiarybutyl-4 hydroxy phenol) propionate.(KIONOX 10) + 1 Part Tris (2,4 –Ditert-butyl-Phenol) Phosphite (Antioxidant SK 168))	Phenol 2) Methyl Acrylite 3) Penta-erythritol 4) Methanol 5) Antioxidant SK 168 (2,4-Di Tert Butyl Phenol Phosphate)	0.224 kg. 0.0724 kg. 0.500 kg. 0.500 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of item of import at S.No 1,2,4,5,6 in export 2. Trification of Qty of different type of Synthetic Rubber 3. Central Excise certified data for consumption of Toluene Accordingly the case may be re-listed on 27..8.2008.			

90	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 27.8.2008..			

91	Case No.:55/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00425/AM09/	RLA File :05/24/040/00035/AM09/	Lic.No/Date:0510219540 22.04.2008	Defer Date:27.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..

92	Case No.: 60/18/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00591/AM09/	RLA File :10/24/040/00216/AM08/	Lic.No/Date:1010029352 24.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM of paper to be imported & whether it is coated or uncoated Accordingly the case may be re-listed on 27..8.2008.			

93	Case No.: 18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

94	Case No.: 19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

95	Case No.: 20/6/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00130/AM09/	RLA File :08/24/040/00012/AM09/	Lic.No/Date:0810071464 24.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

96	Case No.: 58/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/00042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

97	Case No.: 57/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00427/AM09/	RLA File :05/24/040/00054/AM09/	Lic.No/Date:0510219939 30.04.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

98	Case No.: 59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

99	Case No.: 67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

100	Case No.: 30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants accordingly the case may be re-listed on 27.8.2008.			

101	Case No.: 59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

102	Case No.: 3/10/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00267/AM09/	RLA File :13/24/040/00030/AM08/	Lic.No/Date:1310026178 14.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

103	Case No.: 79/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00449/AM09/	RLA File :34/24/040/00018/AM09/	Lic.No/Date:3410021403 15.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 3.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.8.2008.			

104	Case No.: 80/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00450/AM09/	RLA File :34/24/040/00019/AM09/	Lic.No/Date:3410021404 15.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 3.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.8.2008.			

105	Case No.: 26/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00557/AM09/	RLA File :03/95/040/00121/AM09/	Lic.No/Date:0310471528 16.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

106	Case No.: 61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..			

107	Case No.: 67/14/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00437/AM09/	RLA File :03/94/040/00096/AM09/	Lic.No/Date:0310471572 16.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

108	Case No.: 27/18/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00558/AM09/	RLA File :03/95/040/00146/AM09/	Lic.No/Date:0310471623 19.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

109	Case No.: 43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

110	Case No.: 44/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00414/AM09/	RLA File :03/94/040/00116/AM09/	Lic.No/Date:0310471651 19.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/93/2004/Ch.III dated 20.12.2005 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

112	Case No.:62/14/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00432/AM09/	RLA File :03/94/040/00088/AM09/	Lic.No/Date:0310471638 19.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

113	Case No.:63/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
	HQ File :01/83/050/00433/AM09/	RLA File :03/94/040/00129/AM09/	Lic.No/Date:0310471653 19.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2005/Ch.III dated 28.11.2005 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

114	Case No.: 36/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00567/AM09/	RLA File :03/95/040/00147/AM09/	Lic.No/Date:0310471774 21.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

115	Case No.: 60/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00430/AM09/	RLA File :03/94/040/00139/AM09/	Lic.No/Date:0310471731 21.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

116	Case No.: 81/14/83-ALC1/2008	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00451/AM09/	RLA File :34/24/040/00003/AM09/	Lic.No/Date:3410021419 21.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

117	Case No.: 23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Deffered
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:27.8.08
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

118	Case No.: 65/18/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00596/AM09/	RLA File :10/24/040/00006/AM09/	Lic.No/Date:1010029581 22.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

119	Case No.: 39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

120

Case No.:65/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status :Case Approved
HQ File :01/83/050/00435/AM09/	RLA File :03/94/040/00170/AM09/	Lic.No/Date:0310471795 22.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/189/2002/Ch.II dated 13.8.2003 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

121	Case No.: 31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Deffered and Re-indexed
	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm. Accordingly the case may be re-listed on 27.8.2008.			

122	Case No.: 68/14/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00438/AM09/	RLA File :04/24/040/00007/AM09/	Lic.No/Date:0410096022 23.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

123	Case No.: 68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

124	Case No.: 38/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00408/AM09/	RLA File :05/24/040/00067/AM09/	Lic.No/Date:0510220940 26.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from firm. Accordingly the case may be re-listed on 27.8.2008.			

125	Case No.: 41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

126	Case No.: 82/14/83-ALC1/2008	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00452/AM09/	RLA File :34/24/040/00034/AM09/	Lic.No/Date:3410021446 26.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/47/2008/Ch.II dated 22.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oil Soluble Demulsifier (OSD) (SOT-1098) containing 10% Polypropylene Glycol ethoxylate 20% Phenol Formaldehyde Resin Ethoxylate	1 kg.	1)Product 1047 Polypropylene Glycol Ethoxylate 2) EXP 555 (Phenol Formaldehyde	0.100 Kg 0.200 Kg

		Resin Ethoxylate)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

127	Case No.: 84/14/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00454/AM09/	RLA File :30/24/040/00010/AM09/	Lic.No/Date:3010056319 26.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

128	Case No.: 24/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00555/AM09/	RLA File :03/95/040/00093/AM09/	Lic.No/Date:0310472161 27.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

129	Case No.: 42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

130	Case No.: 45/14/83-ALC1/2008	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

	Case No.: 66/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00436/AM09/	RLA File :03/94/040/01260/AM08/	Lic.No/Date:0310472200	Defer

131			27.05.2008	Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).Accordingly the case may be re-listed on 27.8.2008..				

132	Case No.: 6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

133	Case No.: 48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).Accordingly the case may be re-listed on 27.8.2008..			

134	Case No.: 49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

135	Case No.: 69/14/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

	Case No.: 32/18/83-ALC1/2008	Party Name:MICRO INKS LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00563/AM09/	RLA File :03/95/040/00186/AM09/	Lic.No/Date:0310472486	Defer

136		29.05.2008	Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

137	Case No.:34/18/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00565/AM09/	RLA File :03/95/040/00169/AM09/	Lic.No/Date:0310472350 29.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

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Case No.:35/18/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/00566/AM09/	RLA File :03/95/040/00157/AM09/	Lic.No/Date:0310472349 29.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2003/Ch.III dated 3.10.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Optical Whitening Agent Optima White RS	1 kg.	1. 1,4 Bis (O-Cyano-styryl Benzene	0.148 kg.
Ultra White SFRI containing : 1,4 Bis (O-Cyano-styryl) Benzene 14.7%		2. Vinyl Pyrolidon Co-Polymer (Solid content 30%Aqueous solution)	0.088 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

139	Case No.:54/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00585/AM09/	RLA File :07/24/040/00071/AM09/	Lic.No/Date:0710057643 29.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

140	Case No.: 55/18/83-ALC1/2008	Party Name:ARON UNIVERSAL LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00586/AM09/	RLA File :07/24/040/00072/AM09/	Lic.No/Date:0710057644 29.05.2008	Defer Date:27.08.2008
	Decision : vThe Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

141	Case No.: 71/14/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00441/AM09/	RLA File :02/24/040/00051/AM09/	Lic.No/Date:0210112955 29.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

142	Case No.: 63/18/83-ALC1/2008	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00594/AM09/	RLA File :10/24/040/00015/AM09/	Lic.No/Date:1010029667 30.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

143	Case No.: 66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

	Case No.: 48/18/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00579/AM09/	RLA File :03/94/040/00242/AM09/	Lic.No/Date:0310472741 02.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/207/2002/Ch.III dated 8.11.2004 and decided to approve this case on repeat basis as under:-			

144	Item of Export	Qty	Item of Import	Qty
	Synthetic Tanning Agent Vernatan R 7 Containing Dicyandiamide Formaldehyde Resin 16-17% Sulfited Dicyandiamide Formaldehyde Resin 16-17% Calcium Ligno Sulfonate 9.3%	1 kg.	1) Dicyandiamide 2) Calcium Ligno Sulfonate	0.115 kg. 0.093 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

145	Case No.:56/18/83-ALC1/2008	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00587/AM09/	RLA File :07/24/040/00094/AM09/	Lic.No/Date:0710057653 02.06.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.				

146	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

147	Case No.:46/18/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00577/AM09/	RLA File :03/94/040/01221/AM08/	Lic.No/Date:0310472879 03.06.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

	Case No.:47/18/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HO File :01/83/050/00578/AM09/	RI A File :03/94/040/00909/AM08/	Lic No/Date:0310472922	Defer

148			03.06.2008	Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

149	Case No.:52/18/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00583/AM09/	RLA File :03/94/040/00234/AM09/	Lic.No/Date:0310472856 03.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

150	Case No.:64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 27.8.2008			

151	Case No.:71/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00602/AM09/	RLA File :09/24/040/00021/AM09/	Lic.No/Date:0910034142 03.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

152	Case No.:72/18/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00603/AM09/	RLA File :09/24/040/00022/AM09/	Lic.No/Date:0910034141 03.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242	Defer

153			05.06.2008	Date:27.08.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 27.8.2008				

154	Case No.: 49/18/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00580/AM09/	RLA File :03/94/040/00243/AM09/	Lic.No/Date:0310473569 06.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. % Pigment and % Solid resin in Export 2. % Solid resin content in item No.2 3. Name of Stabilizer 4. Calculation sheet to arrived at the Qty. of raw material asked for On the basis of pigment in solid resin content Accordingly the case may be re-listed on 27.8.2008.			

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Case No.:50/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/00581/AM09/	RLA File :03/94/040/00228/AM09/	Lic.No/Date:0310473485 06.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 3.3.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.: 51/18/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
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Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2004/Ch.II dated 30.6.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Vernatan OS Synthetic Tanning Agent containing approx. 14-15% Sodium Salt of Sulphonated Naphthalene Formaldehyde condensate and 67-68% Sodium Salt of Sulphonated Phenol condensate with Urea and Formaldehyde Adipic Acid 4%	1 kg.	1) Phenol 2) Adipic Acid 3) Naphthalene Crude	0.290 Kg 0.040 Kg 0.070 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:61/18/83-ALC1/2008

Party Name:SANSON CHEMICAL INDUSTRIES

Meet No/Date:18/83-ALC1/2008
30.07.2008**Status:Case
Approved**

HQ File :01/83/050/00592/AM09/

RLA File :10/24/040/00021/AM09/

Lic.No/Date:1010029716
06.06.2008

Defer Date:

Decision :

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/31/2007/Ch.II dated 14.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Copper Sulphate Pentahydrate	1 kg.	1) Copper Oxide (Copper Content 78%)	0.335 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

158	Case No.:62/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00593/AM09/	RLA File :10/24/040/00019/AM09/	Lic.No/Date:1010029713 06.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

159	Case No.:28/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00559/AM09/	RLA File :03/95/040/00117/AM09/	Lic.No/Date:0310473620 09.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

160	Case No.:31/18/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00562/AM09/	RLA File :03/95/040/00196/AM09/	Lic.No/Date:0310473615 09.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

161	Case No.:25/18/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00556/AM09/	RLA File :03/95/040/00139/AM09/	Lic.No/Date:0310474024 10.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

162	Case No.:30/18/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00561/AM09/	RLA File :03/95/040/00140/AM09/	Lic.No/Date:0310474033 10.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

163	Case No.: 39/18/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00570/AM09/	RLA File :03/94/040/00106/AM09/	Lic.No/Date:0310474039 10.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

164	Case No.: 45/18/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00576/AM09/	RLA File :03/94/040/01346/AM08/	Lic.No/Date:0310473986 10.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

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Case No.:2/14/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/00372/AM09/	RLA File :03/94/040/00235/AM09/	Lic.No/Date:0310474667 13.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

166	Case No.: 3/14/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00373/AM09/	RLA File :03/95/040/00218/AM09/	Lic.No/Date:0310474699 13.06.2008	Defer Date:27.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..

167	Case No.: 4/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00374/AM09/	RLA File :03/94/040/00137/AM09/	Lic.No/Date:0310474808 16.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

168	Case No.: 5/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00375/AM09/	RLA File :03/94/040/00138/AM09/	Lic.No/Date:0310474813 16.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

169	Case No.:17/14/83-ALC1/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved							
	HQ File :01/83/050/00387/AM09/	RLA File :03/95/040/00077/AM09/	Lic.No/Date:0310474829 16.06.2008	Defer Date:							
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/97/2005/Ch.III dated 22.8.2006 and decided to approve this case on repeat basis as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3-Sulfonic Acid) (Purity 99% Min. by HPLC)</td><td>1 kg.</td><td>1) Ortho Anisidine</td><td>0.571 Kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3-Sulfonic Acid) (Purity 99% Min. by HPLC)	1 kg.	1) Ortho Anisidine
Item of Export	Qty	Item of Import	Qty								
Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3-Sulfonic Acid) (Purity 99% Min. by HPLC)	1 kg.	1) Ortho Anisidine	0.571 Kg.								
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.										

170	Case No.: 73/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00443/AM09/	RLA File :03/95/040/00228/AM09/	Lic.No/Date:0310474855 16.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

171	Case No.: 77/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00447/AM09/	RLA File :03/95/040/00224/AM09/	Lic.No/Date:0310474863 16.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

172	Case No.: 83/14/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00453/AM09/	RLA File :03/94/040/00246/AM09/	Lic.No/Date:0310474942 16.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

173	Case No.: 1/14/83-ALC1/2008	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00371/AM09/	RLA File :03/95/040/00045/AM09/	Lic.No/Date:0310475103 17.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

174	Case No.: 74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

175	Case No.: 75/14/83-ALC1/2008	Party Name:ARCHIES LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00445/AM09/	RLA File :05/24/040/00181/AM09/	Lic.No/Date:0510222310 18.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

176	Case No.: 76/14/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00446/AM09/	RLA File :10/24/040/00025/AM09/	Lic.No/Date:1010029850 18.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

177	Case No.: 78/14/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00448/AM09/	RLA File :10/24/040/00026/AM09/	Lic.No/Date:1010029851 18.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.7.2008 from the firm. Accordingly the case may be re-listed on 27.8.2008..			

178	Case No.: 85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 27.8.2008..			

	Case No.: 87/14/83-ALC1/2008	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00457/AM09/	RLA File :03/95/040/00056/AM09/	Lic.No/Date:0310475261 18.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.III dated 19.6.2006 and decided to approve this case on repeat basis as under:-			

179	Item of Export	Qty	Item of Import	Qty
	Brake Fluid (DOT-3) Containing Triethylene Glycol Monobutyl ether – 40% Diethylene Glycol – 60%	1 kg.	1) Triethylene Glycol Monobutyl ether 2) Diethylene Glycol	0.412 Kg 0.612 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

180	Case No.:88/14/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00458/AM09/	RLA File :04/24/040/00074/AM09/	Lic.No/Date:0410096591 18.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

181	Case No.:89/14/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00459/AM09/	RLA File :09/24/040/00122/AM09/	Lic.No/Date:0910034357 19.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

182	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 27.8.2008..			

183	Case No.:92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:27.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..

184	Case No.: 93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter from the firm. Accordingly the case may be re-listed on 27.8.2008..			

185	Case No.: 94/14/83-ALC1/2008	Party Name:NAGAR HA VELI PERFUMES & AROMATIS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise Data from firm .Accordingly the case may be re-listed on 27.8.2008			

186	Case No.: 91/14/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00461/AM09/	RLA File :10/24/040/00023/AM09/	Lic.No/Date:1010029881 20.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 27.8.2008..			

187	Case No.: 95/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00465/AM09/	RLA File :03/95/040/00092/AM09/	Lic.No/Date:0310475590 20.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..			

188	Case No.: 97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:27.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008

189	Case No.: 98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008			

190

Case No.:99/14/83-ALC1/2008	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status :Case Approved
HQ File :01/83/050/00473/AM09/	RLA File :03/95/040/00253/AM09/	Lic.No/Date:0310476191 24.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/27/2006-CH.II dated 29.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
1. Mosquito Refills Single 45N Containing 2% w/w Prallethrin (ETOC)	1 Number	1) Prallethrin (ETOC) Liquid	0.00046451 Kg
2. Mosquito Refills Single 60 N Containing 2.7% w/w Prallenthin (ETOC)	1 Number	1) Prallethrin (ETOC) Liquid	0.00063342 Kg
3. Fly Refills Single 30 N Containing 8% w/w Prallethrin (ETOC)	1 Number	1) Prallethrin (ETOC) Liquid	0.00096941 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 100/14/83-ALC1/2008	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status: Case Approved
	HQ File :01/83/050/00474/AM09/	RLA File :03/95/040/00252/AM09/	Lic.No/Date:0310476197	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/27/2006-CH.II dated 29.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1. Mosquito Refills Single 45N Containing 9% w/w Pynamin Forte	1 number	1) Pynamin Forte (D-Allethrin)	0.0021114 Kg
2. Mosquito Repellent Mats Containing 4% w/w Pynamin Forte	1 Number	2) Pynamin Forte (D-Allethrin)	0.0013437 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:101/14/83-ALC1/2008

Party Name:STERLING AUXILIARIES PVT LTD

Meet No/Date:18/83-ALC1/2008
30.07.2008

Status:Case
Deferred

HQ File :01/83/050/00475/AM09/

RLA File :03/95/040/00222/AM09/

Lic.No/Date:0310476203
24.06.2008

Defer
Date:27.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008..

Case No.:102/14/83-ALC1/2008

Party Name:THERMAX LTD.,

Meet No/Date:18/83-ALC1/2008
30.07.2008

Status:Case
Deferred

HQ File :01/83/050/00476/AM09/

RLA File :31/24/040/00085/AM09/

Lic.No/Date:3110034157
24.06.2008

Defer
Date:27.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.8.2008..

Case No.:11/16/83-ALC1/2008

Party Name:HINDUSTAN PLATINUM PVT.
LTD

Meet No/Date:18/83-ALC1/2008
30.07.2008

Status:Case
Deferred

194	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:27.08.2008
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments dt. 30.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Stage wise wastage 2. Facility for recovery & re-use 3. Central excise data for the same product 4. value of recoverable waste material and documents thereof Accordingly the case may be re-listed on 27.8.2008.			

195

Case No.:15/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
HQ File :01/83/050/00516/AM09/	RLA File :03/94/040/00304/AM09/	Lic.No/Date:0310477449 04.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/69/2006/Ch.III dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rhodium Octanoate (Rhodium content 26.25 – 26.50%)	1 kg.	Rhodium	0.270 kg..
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:4/18/83-ALC1/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Rejected
HQ File :01/83/050/00535/AM09/	RLA File :31/24/040/00093/AM09/	Lic.No/Date:3110034364 09.07.2008	Defer Date:	

196	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as item of import and export are same. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		
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197	Case No.:1/18/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00532/AM09/	RLA File :03/95/040/00298/AM09/	Lic.No/Date:0310478482 14.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

198	Case No.:2/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Approved
	HQ File :01/83/050/00533/AM09/	RLA File :03/94/040/00333/AM09/	Lic.No/Date:0310478549 14.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2007-CH.II dated 30.1.2008 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

199	Case No.:3/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00534/AM09/	RLA File :03/94/040/00324/AM09/	Lic.No/Date:0310478575 14.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

200	Case No.:8/18/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00539/AM09/	RLA File :05/24/040/00234/AM09/	Lic.No/Date:0510223816 14.07.2008	Defer Date:27.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..

201	Case No.:5/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00536/AM09/	RLA File :03/94/040/00303/AM09/	Lic.No/Date:0310478673 15.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

202	Case No.:6/18/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00537/AM09/	RLA File :03/94/040/00332/AM09/	Lic.No/Date:0310478674 15.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.			

203	Case No.:7/18/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00538/AM09/	RLA File :03/95/040/00335/AM09/	Lic.No/Date:0310478752 15.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of werbal comments offered by him the Committee decided to send the application to TA. Accordingly the case may be re-listed on 27..8.2008.			

204	Case No.:9/18/83-ALC1/2008	Party Name:B.I.C. AUTO PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00540/AM09/	RLA File :05/24/040/00062/AM09/	Lic.No/Date:0510223821 15.07.2008	Defer Date:27.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..			

	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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205	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.				

206	Case No.:11/18/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00542/AM09/	RLA File :03/94/040/00377/AM09/	Lic.No/Date:0310478844 16.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.8.2008..				

207	Case No.:12/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00543/AM09/	RLA File :05/24/040/00148/AM09/	Lic.No/Date:0510223976 17.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

208	Case No.:13/18/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00544/AM09/	RLA File :05/24/040/00206/AM09/	Lic.No/Date:0510223981 17.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

209	Case No.:14/18/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00545/AM09/	RLA File :05/24/040/00261/AM09/	Lic.No/Date:0510223985 17.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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210	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

211	Case No.:69/18/83-ALC1/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00600/AM09/	RLA File :08/24/040/00068/AM09/	Lic.No/Date:0810073405 18.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.				

212	Case No.:70/18/83-ALC1/2008	Party Name:SHREE SHIVAJI GLOBAL EXPORTS	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00601/AM09/	RLA File :12/24/040/00001/AM09/	Lic.No/Date:1210005831 18.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Forest & Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 27.8.2008				

213	Case No.:73/18/83-ALC1/2008	Party Name:GSC TOUGHENED GLASS PVT.LTD	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00604/AM09/	RLA File :05/24/040/00954/AM08/	Lic.No/Date:0510224141 21.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008.				

214	Case No.:74/18/83-ALC1/2008	Party Name:PRASAD INTERNATIONAL PVT.LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00605/AM09/	RLA File :08/24/040/00047/AM09/	Lic.No/Date:0810073428 21.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.				

	Case No.:75/18/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
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215	HQ File :01/83/050/00606/AM09/	RLA File :02/24/040/00091/AM09/	Lic.No/Date:0210115146 21.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.8.2008..				

216	Case No.:76/18/83-ALC1/2008	Party Name:SHARP MENTHOL INDIA LTD.	Meet No/Date:18/83-ALC1/2008 30.07.2008	Status:Case Deferred
	HQ File :01/83/050/00607/AM09/	RLA File :05/24/040/00245/AM09/	Lic.No/Date:0510224271 22.07.2008	Defer Date:27.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.8.2008.				

Date:08.08.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer